

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Ins) No.166 of 2020

IN THE MATTER OF:

Sampoorna Owners Welfare Association

...Appellant

Versus

Ashok Kriplani & Anr.

...Respondents

**For Appellants: Shri Rakesh Kumar and Shri Rohit Bohra,
Advocates**

**For Respondents: Ms. Merlin Mathew and Ms. Shital Khatri,
Advocates**

ORDER

14.02.2020 Counsel for Respondent wants to file Reply. The same may be filed within two weeks. Rejoinder, if any, may be filed within a week thereafter.

List the Appeal 'for admission (After Notice)' on **18th March, 2020**.

This matter may be taken up along with Company Appeal (AT) (Ins) No.34 of 2020.

[Justice A.I.S. Cheema]
Member (Judicial)

(Justice Venugopal M.)
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

/rs/md